

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 418
Appeal No.436/252/ND/2020

IN THE MATTER OF:

Mr. Sanjay Uppal

...

Appellant

Vs.

Registrar Of Companies Delhi

...

Respondent

Order under Section 252.

Order delivered on 26.11.2021

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

MR. PRASANTA KUMAR MOHANTY,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant : Mr. Inderdeep Singh Ahluwalia

For R2, R4 & R5 : Mr. Parho Bhattacharya and Anand Kumar Singh.
Adv.

ORDER

No one has appeared on behalf of the ROC as well as Income Tax Department, despite the fact that notice has already been served to both the departments and copy received by them. Therefore, a fresh notice be issued to ROC and Income Tax Department to file their replies within two weeks, with copy in advance to the other side. It is made clear that if replies are not filed, Senior Officers from the concerned departments may be called to appear in persons and submit the reason for non submission of their replies.

List on 17.02.2022.

Sd/-

[PRASANTA KUMAR MOHANTY]
MEMBER (TECHNICAL)

- Sd -

[DHARMINDER SINGH]
MEMBER (JUDICIAL)